

IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH "A" : DELHI]

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
A N D
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A Nos. 5900 & 6275/Del/2019
निर्धारणवर्ष /Assessment Years: 2014-15 & 2015-16

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| Ms. Anjali Mangat, AM-195, First & Second Floor, Shalimar Bagh, Delhi - 110 088. | <u>बनाम</u> Vs. | Income Tax Officer, Ward : 13 (3) New Delhi. |
| PAN No. AASPM5622J | | |
| अपीलार्थी / Appellant | | प्रत्यर्थी / Respondent |

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| निर्धारितकीओरसे /Assessee by : | Shri Prabhjot Singh, C.A.; & Shri Aman Garg, C.A. |
| राजस्वकीओरसे / Department by : | |

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| सुनवाईकीतारीख/ Date of hearing : | 15/06/2022 |
| उद्घोषणाकीतारीख/Pronouncement on : | 15/06/2022 |

आदेश / O R D E R

PER C. N. PRASAD, J. M. :

1. These two appeals are filed by the assessee against separate orders of the Id. Commissioner of Income Tax (Appeals)-36, New Delhi [hereinafter referred to CIT (Appeals)] dated 11.04.2019 for assessment year 2014-15 and dated 31.05.2019 for assessment year 2015-16.

2. At the time of hearing the Id. Counsel for assessee by letter dated 15th June, 2022 submitted that assessee has opted to settle the dispute involved in the impugned appeals under The Direct Tax Vivad Se Vishwas Scheme, 2020 and has already received order in Form No. 5 for full and final settlement of taxes under the said Act. Therefore, both the appeals of the assessee may be considered as withdrawn.

3. On careful consideration of the fact it is found that Form No. 5 in both the above appeals have been issued to the assessee by the Department on 24th November, 2021 for assessment year 2014-15 and on 31st December, 2021 for assessment year 2015-16 under The Direct Tax Vivad Se Vishwas Act, 2020. Therefore, both the appeals of the assessee are allowed as withdrawn and hence dismissed.

4. In the result, both the appeals of the assessee are dismissed.

Order pronounced in the open court on : 15/06/2022.

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

Sd/-
(C. N. PRASAD)
JUDICIAL MEMBER

Dated : 15/06/2022.

MEHTA

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1. Appellant;
2. Respondent;
3. CIT
4. CIT (Appeals)

5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi.

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| Date of dictation | 15.06.2022 |
| Date on which the typed draft is placed before the dictating member | 15.06.2022 |
| Date on which the typed draft is placed before the other member | 15.06.2022 |
| Date on which the approved draft comes to the Sr. PS/ PS | 15.06.2022 |
| Date on which the fair order is placed before the dictating member for pronouncement | 15.06.2022 |
| Date on which the fair order comes back to the Sr. PS/ PS | 15.06.2022 |
| Date on which the final order is uploaded on the website of ITAT | 15.06.2022 |
| Date on which the file goes to the Bench Clerk | 15.06.2022 |
| Date on which the file goes to the Head Clerk | |
| The date on which the file goes to the Assistant Registrar for signature on the order | |
| Date of dispatch of the order | |